12.00 Noon

179

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the Hundred and Thirty-eighth Session of the Rajya Sabha and Assented to by the President.

SECRETARY-GENERAL: Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Thirty-eighth Session of the Rajya Sabha and assented to by thi president, [Placed in Library, See No. Lr-2748j86J

Report of the Fourth Central Pay Commission—Part I (Volumes I to IV) and Related Papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. K. GADHVI): Sir, on behalf of Shri Vishwanath Pratap Singh, 1 beg to lay on the Table—

- (i) Report (in English) of the Fourth Central Pay Commission—Part I" < Volumes I to IV).
- (ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi Version of the Report mentioned at (i) above.

 [Placed in Library, See No. LT 2734 86 for (i) and (ii)j.

Brahmaputra Board (Association of any person or organisation or its representative to assis or advise the Board) Regulations, 1986.

THE MINISTER OF WATER RE-SOURCES (SHRI B. SHANKARA-NAND): Sir, I beg to lay on the Table, under section 30 of the Brahmaputra Board Act, 1980, a copy (in English and Hindi) of the Ministry of Water Resources Notification G.S.R. No. 278, dated the 12th April, 1986, publishing the Brahmaputra Board (Association of any person or organisation or its representative to assist or advise the Board) Regulations. 1986. [Placed in Library. See No. LT-2777/86]

Notifications under the Customs A*t, 1962 and Related Papers.

on the Table

il. Notifications under the Income Tax Act, 1961.

III. notifications under the Coni al Excise and Salt Act, 1944 and Belated Papers.

SHRI B. K. GADHVI: Sir, I beg to tay on the Table—

- I. A copy each (in English and Hindi) of the following Notifications Or the Ministry of Finance (Department of Revenue) under section 159 ox" the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—
 - (1) G.S.R. No. 739(E), dated the 8th May, 198C, amending Notification No. 226-Cus., dated the 27th March, 1986, so as to lay down threvised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa
- (2) G.S.R. No. 765(E), dated the loth May, 1986, amending Notification No. 262-Cus. dated the 16th August, 1985. so as to permit the Units in the Falta Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale outside the Zone to the Domestic Tariff Area subject to the conditions that unit has bee_n permitted the do so by the concerned Board of ipproval and on payment of duty on the depreciated value of goods at the time of clearance and at rates in force at the time of their import.
- (3) G.S.R. No. 766(E), dated the 15th May, 1986, amending Notification No. 263-Customs dated the 16th August 198") so a* to permit the units in the Madras Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale